

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.244/MP/2021 along with IA No.30/2023

- Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events.
- Date of Hearing : **10.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Renewable Energy Park Rajasthan Limited (AREPRL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, AREPRL
Ms. Mandakini Ghosh, Advocate, AREPRL
Ms. Sakshi Kapoor, Advocate, AREPRL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Divya Sharma, Advocate, CTUIL
Shri Hemant Singh, Advocate, FBTL
Shri Chetan Garg, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL

Record of Proceedings

Learned senior counsel for the Petitioner circulated a note of arguments submitted that while the Petitioner has not filed a formal rejoinder to the Respondent, CTUIL's reply, a response to the said reply has been included in the note of arguments.

2. In response, learned counsel for the Respondent, CTUIL sought time to examine the Petitioner's response to CTUIL's reply and submitted that the Petitioner may be directed to file its rejoinder on an affidavit.

3. Considering the request of the learned counsel for CTUIL, the Commission adjourned the matter enabling CTUIL to examine the Petitioner's response to its reply. The Commission further directed the Petitioner to file a formal rejoinder to CTUIL's reply, within three weeks. The interim directions issued vide Record of Proceedings for the hearing dated 9.3.2022 will continue till the next date of the hearing.

4. The Petition along with IA will be listed for hearing on **22.12.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**